

FORM A **PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MERCATOR OIL & GAS LIMITED RELEVANT PARTICULARS

1.	Name of corporate debtor	MERCATOR OIL & GAS LIMITED
2.	Date of incorporation of corporate debtor	16/06/2005
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63033MH2005PLC154014
5.	Address of the registered office and principal office (if any) of corporate debtor	83-87, 8th floor, Mittal Tower, B-Wing Nariman Point Mumbai -400021
6.	Insolvency commencement date in respect of corporate debtor	30th June, 2021 (Order received on 3rd July, 2021)
7.	Estimated date of closure of insolvency resolution process	26th December, 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Adesh Kumar Gupta IBBI/PA-001/IP-P00747/2017-2018/ 11251
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Mr. Adesh Kumar Gupta 408, Dheeraj Heritage, Milan Subway Junction, S.V.Road, Santacruz (West), Mumbai-400054 adeshkgupta.arp@probizadvisor.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Adesh Kumar Gupta 408, Dheeraj Heritage, Milan Subway Junction, S.V.Road, Santacruz (West), Mumbai-400054 adeshkgupta.arp@probizadvisor.com mercatoroil.arp@gmail.com
11.	Last date for submission of claims	18th July, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section(6A) of section 21, ascertained by the interim resolution professional	To be Ascertained
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	To be Ascertained
14.	Relevant Forms and Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: 408, Dheeraj Heritage, Milan Subway Junction, S.V.Road, Santacruz (West), Mumbai-400054 Please refer Note 1 given below for applicable form(s)

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Mercator Oil & Gas Limited on 30th June, 2021 (Order received on 3rd July, 2021).

The creditors of Mercator Oil & Gas Limited are hereby called upon to submit their claims with proof on or before 18th July, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Note 1:

Form B: for claims by Operational Creditors (except Workmen and employees)

Form C: for Claims by Financial Creditors

Form CA: for Claims by Financial Creditors in a Class

Form D: for Claims by a workmen and employee

Form E: for Claims by Authorized Representative of Workmen and Employees

Form F: for Claims by creditors other than financial creditors and operational creditors

Submission of false or misleading proofs of claim shall attract penalties.

sd/-

Date : 3rd July, 2021

Place : Mumbai

Adesh Kumar Gupta
Interim Resolution Professional
IBBI/PA-001/IP-P00747/2017-2018/11251

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